

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Competition Appeal (AT) No. 25 of 2020

IN THE MATTER OF:

Next Radio Ltd.

...Appellant

Versus

Competition Commission of India & Ors.

...Respondents

Present:

For Appellant: Mr. Gurmukh Choudhri and Ms. Shilpa Gamnani, Advocates.

For Respondents: Mr. Anirudh Bakhru and Mr. Ayush Puri, Advocates with Ms. Shama Nargis, Deputy Director Law, CCI for R-1.

Mr. Rajeev Sharma, Mr. Rajat Krishna and Mr. Saket Chandra, Advocates for R-2.

Mr. Vijay Joshi, Advocate for R-3.

ORDER
(Through Virtual Mode)

02.03.2021: Mr. Anirudh Bakhru, Advocate enters appearance on behalf of Respondent No. 1 (CCI). Mr. Rajeev Sharma, Advocate representing Respondent No. 2 submits that he has already filed counter affidavit. Same is taken on record. Mr. Vijay Joshi, Advocate appears on behalf of Respondent No. 3. Respondent No. 3 may file its reply affidavit within four weeks. Learned counsel for the Appellant may file rejoinder to reply affidavits of Respondents No. 2 and 3 within four weeks thereof.

Cont'd..../

Learned counsel for Respondent No. 1 submits that Respondent No. 1 does not intend to file reply affidavit as it is not a contesting party, but will file written submissions.

Short written submissions, not exceeding five pages, supported by relevant judgments may be filed by the parties alongwith their pleadings or within the aforesaid time as the case may be.

Post the matter 'for admission (after notice)' on **5th May, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc